

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

CA/20/95 in
O.A.NO.440/92
TAXNO.

DATE OF DECISION 8th October, 1996.

M.N.R Nair _____ **Petitioner**

Mr.A.K.Chtnis _____ **Advocate for the Petitioner [s]**
Versus

Union of India & Ors. _____ **Respondent**

Mr.N.S.Shevde _____ **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

M.N.R. Nair,
4, Jayendra Park co.op housing-
society,
Nead 'D' Cabin,
Sabarmati,
Ahmedabad 380 019.

.... Applicant.

(Advocate : Mr.A.K.Chitnis)

VERSUS

1. Union of India
notice to be served through
Shri M.Raveendra,
General Manager,
Western Railway,
Churchgate, BOMBAY.
2. Shri V.K.Vij,
Divisional Railway Manager (E)
Divisional Office, Pratapnagar
~~VADADARA~~.

(Advocate : Mr.N.S.Shevde)

O R A L ORDER

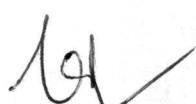
In

CA/20/95 in OA/440/92

Date: 8.10.1996

Per : Hon'ble Shri V.Radhakrishnan : Member (A)

Mr.A.K.Chitnis is not present. However, it is seen from the reply of the respondents that they have complied with the directions given to convene a review-D.P.C to consider the applicant 's case for promotion, and hence, we see no reason for pursuing this contempt application. Accordingly C.A. stands disposed of. Notice is discharged. No order as to costs.


(V.Radhakrishnan)
Member (A)

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